

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 35/13 of NC-VI held on 07.02.2013

Meeting No.34/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 07.02,2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh.A.K.Jain	DO	DIPP
Officer in attendance			
1	Yoginder Singh	Dy. DGFT	DGFT
2	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 33/13 held on 17.01.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1109	Party Name:SSK EXPORTS LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/162/0177/AM13/	RLA File :02/24/40/058/AM13	Lic.No/Date:0210179427 04.07.2012	Deferred
	The case was discussed in the meeting and MFPI representative mentioned that Tea is not in their domain as per allocation of business rules. Committee decided that Tea Board may be reminded to expedite comments . The case was deferred and to be placed before the committee on 07.3.2013.			

2	1110	Party Name:SSK EXPORTS LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/162/0178/AM13/	RLA File :02/24/40/071/AM13	Lic.No/Date:0210179878	Deferred

		16.07.2012	
	The case was discussed in the meeting and MFPI representative mentioned that Tea is not in their domain as per allocation of business rules. Committee decided that Tea Board may be reminded to expedite comments . The case was deferred and to be placed before the committee on 07.3.2013.		

3	1111 Case No.:6/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00132/AM13/	RLA File :03/95/040/00389/AM13/	Lic.No/Date:0310705938 22.08.2012	Deferred
	The case was discussed in the meeting and it was decided to remind the firm for furnishing the reply to MSME's queries raised vide their letter dated 12.12.2012.The case was deferred and to be placed before the committee on 07.3.2013.			

4	1112 Case No.:8/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00134/AM13/	RLA File :03/95/040/00388/AM13/	Lic.No/Date:0310705925 22.08.2012	Deferred
	The case was discussed in the meeting and it was decided to remind the firm for furnishing the reply to MSME's queries raised vide their letter dated 12.12.2012.The case was deferred and to be placed before the committee on 07.3.2013.			

5	1113 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00065/AM13/	RLA File :09/24/040/00573/AM12/	Lic.No/Date:0910051782 16.03.2012	Deferred
	Thr case was discussed in the meeting and it was decided to remind the firm for furnishing requisite information sought by Norms committee i.e the item filled chocolate is filled with what and separate weight of filling ingredients and chocolate in the export product. The case was deferred and to be placed before the committee on 07.3.2013.			

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6	1114 Case No.:9/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00067/AM13/	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777 15.03.2012	Deferred
	The case was discussed in the meeting and it was decided to remind the firm for furnishing requisite information sought by Norms committee i.e Indicate the exact nature of wafers under export and its specific nomenclature along with copies of export invoice / orders. The case was deferred and to be placed before the committee on 07.3.2013.			

7	1115 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The case was discussed in the meeting and it was noted that hard copy of the reminder was issued on 30.1.2013. Hence it was decided to allow two week's time for their response. The case was deferred and to be placed before the committee on 21.2.2013.			

8	1116 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The case was discussed in the meeting and it was noted that hard copy of the reminder was issued on 30.1.2013. Hence it was decided to allow two week's time for their response. The case was deferred and to be placed before the committee on 21.2.2013			

9	1117 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The case was discussed in the meeting and it was noted that hard copy of the reminder was issued on 30.1.2013. Hence it was decided to allow two week's time for their response. The case was deferred and to be placed before the committee on 21.2.2013			

10	1118 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The case was discussed in the meeting and it was noted that hard copy of the reminder was issued on 30.1.2013. Hence it was decided to allow two week's time for their response. The case was deferred and to be placed before the committee on 21.2.2013			

11	1119 Case No.:7/25/85-ALC3/2012	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00133/AM13/	RLA File :03/95/040/00255/AM13/	Lic.No/Date:0310706518 28.08.2012	Deferred
	The case was discussed in the meeting and MFPI representative stated that in another case involving same product a deficiency letter has been issued to the firm. The committee decided to remind the firm for furnishing information as desired by MFPI as under :- 1. Technical characteristics of export products and its composition 2. . Technical characteristics and composition of all the raw materials , weather indigenous and imported , consumed for manufacture of finished products 3. Detailed process of manufacturers along with material balanced at each stage.. 4. Wastage claimed , if any , with justification 5. Quantity of different raw material consumed (imported or indigenous) and corresponding quantity of resultant products duly certified by chartered Accountant for the last three years. 6. . You have not mentioned any indigenous raw material ,How it is possible to prepare Red Masala paste with Tomato paste only without using any other ingredients. The case was deferred and to be placed before the committee on 7.3.2013.			

12	1120	Party Name:S.M. HERBALS PVT. LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/162/240/AM12	RLA File :05/24/40/626/AM08	Lic.No/Date:0510212663 DT.	Deferred

		27.11.2007	
The case was discussed in the meeting and committee decided to remind Department of Biotechnology at Chairman's level for comments. The case was deferred and to be placed before the committee on 7.3.2013			

13	1121 Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Transferred
	The case was discussed in the meeting and it was noted that the ITC (HS) code indicated against export product is not correct. . In fact the item falls in chapter 84/ 85 . Hence may be transferred to NC-I.			

14	1122 Case No.:14/2/85-ALC3/2012	Party Name:REIZ ELECTROCONTROLS P.LTD.	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00014/AM13/	RLA File :05/24/040/00398/AM12/	Lic.No/Date:0510317004 08.02.2012	Rejected.
	The case was discussed in the meeting and it was decided to reject the case as no information is furnished by the firm despite two reminders. Concerned RA to take further necessary action under intimation to DGFT.			

15	1123 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
	The case was discussed in the meeting and it was decided to remind the firm for furnishing information on points raised by MSME . The Textile commissioner may also be reminded to expedite their comments. The case was deferred and to be placed before the committee on 7.3.2013			

16	1124	Party Name:BIRLA CORPORATION	Meet No/Date:35/85-ALC3/2012	Status:
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Case No.:11/2/85-ALC3/2012	LTD.,	07.02.2013	
HQ File :01/85/050/00011/AM13/	RLA File :02/24/040/00243/AM12/	Lic.No/Date:0210175575 21.03.2012	Deferred
The case was discussed in the meeting and it was noted that reply furnished by the firm vide their letter dated 18.12.2013 forwarded to DIPP and case is under examination of DIPP. The case was deferred and to be placed before the committee on 07,3,2013.			

17	1125 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Deferred
	The case was discussed in the meeting and it was noted that ;Department of Biotechnology is not concerned with this case as per their r e mail communication dated 7.12.2012.. Committee decided that AYUSH may be reminded to expedite their comments. The case was deferred and to be placed before the committee on 07.3.2013			

18	1126 Case No.:9/2/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	The case was discussed in the meeting and it was noted that revised comments awaited from DIPP. The case was deferred and to be placed before the committee on 7.3.2013.			

19	1127 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by DIPP (TSW) vide their letter dated 07.2.2013as under :-			
Export Item		Qty.	Import Item	Qty.
Pre Fabricated Telecom Shelter internal size		75.00Number	1 Pre-coated Galvanised Iron coils of 0.5 mm	22725.00 kg

(2500(w) *4000(L)* 2800 (H) mm (internal) with cable ladder panel thickness 80 mm.	(Net weight 61575.00 kg)	thickness 2.Polyol 3.MDI (Isocynate)	8625.00 kg 10500.00 kg.
TA may take consequential action as per policy / procedure.			

20	1128 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Deferred
	The reply furnished by the firm vide e mail dated 28.1.2013 was discussed in the meeting. Representative of MSME pointed out that the exact individual ingredients of infusion proposed to be imported and exported in this specific case and quantity thereof have not been indicated in the reply. The same may be called for accountability purpose. The case was deferred and to be placed before the committee on 7.3.2013.			

21	1129 Case No.:4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Deferred
	The case was discussed in the meeting and committee decided to remind Department of C&PC and DIPP to expedite their comments. The case was deferred and to be placed before the committee on 7.3.2013.			

22	1130 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The case was discussed in the meeting and Representative of MFPI has stated that the case is under their examination The case was deferred and to be placed before the committee on 7.3.2013.			

23	1131 Case No.:1/35/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/00168/AM13/	RLA File :05/24/040/00407/AM13/	Lic.No/Date:0510344513 30.01.2013	Deferred
	Committee noted that hard copy of the application is not received. It was decided to request concerned RA to furnish the hard copy of the application . on receipt of hard copy the application may be referred to concerned Technical Authorities for their comments. The case was deferred and to be placed before the committee on 07.3.2012.			

24	1132	Party Name:HERBAL SUPPLEMENTS PVT. LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status: Deferred
	HQ File :01/85/162/132/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Mustard Oil Aroma (Essential Oil of Mustard) –AITC content Min 97%.		
	The case was discussed in the meeting and committee decided to refer the case to Spice Board for their comments. The case was deferred and to be placed before the committee on 07.3.2012.			

25	1133	Party Name:VITAL THERAPEUTICS AND FORMULATIONS PVT. LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status: Deferred
	HQ File :01/85/162/217/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of VITAMIN e 50% DRY Powder Feed Grade.		
	The case was discussed in the meeting and committee noted the comments furnished by the Department of C&PC vide their O.M dated 30.9.2012 and 22.1.2012 and it was noted that the export item is feed grade which falls in the domain of Ministry of Animal Husbandry and Dairying . Committee decided to seek their comments.. The case was deferred and to be placed before the committee on 07.3.2012.			

26	1134	Party Name:CRI LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
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HQ File :01/85/162/126/AM13	RLA File :02/24/040/0010/AM13/	Lic.No/Date:0210178029 30.05.2012	Deferred
The case was discussed in the meeting and it was decided to remind the firm to furnish the information with reference to this office letter dated 23.1.2013. The case was deferred and to be placed before the committee on 07.3.2012.			

27	1135	Party Name:WRITEFINE PRODUCTS PVT.LTD	Meet No/Date:35/85-ALC3/2012 07.02.2013	Status:
	HQ File :01/85/050/29/AM13/	RLA File :03/95/40/37/AM13	Lic.No/Date:0310693116 02.05.2012	Deferred
	The case was discussed in the meeting and Representative of MSME has stated that the case is under their examination . The case was deferred and to be placed before the committee on 07.3.2012.			

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